

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).17147/2005

A.P.S.R.T.C., REGIONAL MANAGER

Petitioner(s)

VERSUS

J.K.S.BABU RAO & ORS.

Respondent(s)

(Office Report on Default)

Date: 27/08/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
(IN CHAMBERS)

For Petitioner(s) Mr. D. Mahesh Babu,Adv.

For Respondent(s) Mr. V.N. Raghupathy,Adv.

UPON hearing counsel the Court made the following
O R D E R

Subject to the petitioner depositing Rs.5,000/- with the Supreme Court Legal Services Committee within a period of two weeks', time is granted to the petitioner to comply with Order dated 03.05.2010.

The needful must be done within next four weeks.

The amount of cost shall be in addition to Rs.2,000/- which the petitioner is required to deposit in the Supreme Court Employees' Mutual Welfare Fund.

(Rama Chopra)
P.A.

(Veena Khera)
Court Master